

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Misc. Application No. 122/2025  
IN  
OA No. 34 of 2025**

**In the matter of :**

**Sunil Sharma**

**....Applicant**

**Versus**

**State of Haryana & Ors.**

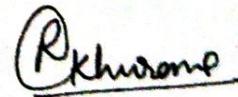
**....Respondent**

**INDEX**

<b>Sr No.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	REPLY BY THE WAY OF AFFIDAVIT OF GAURAV ANTIL, ADDITIONAL COMMISSIONER-II, MUNICIPAL CORPORATION, FARIDABAD ON BEHALF OF RESPONENT NO. 4.	1 - 3
2.	<b>Annexure R-3/A</b> (Report of Joint Commissioner F)	4-7
3.	<b>Annexure R-3/B</b> (Report of Joint Commissioner T)	8-11
4.	<b>Annexure R-3/C</b> (Report of Joint Commissioner B)	12-18

Date: 19.02.2026

Through



(Rahul Khurana, Advocate)  
Counsel for Respondent No.3  
Mobile No. 9811894060  
e-mail: [rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
AT PRINCIPAL BENCH, NEW DELHI**

**Misc. Application No. 122/2025  
IN  
OA No. 34 of 2025**

**In the matter of :  
Sunil Sharma**

**....Applicant**

**Versus**

**State of Haryana & Ors.**

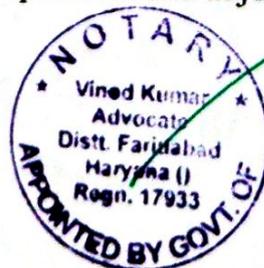
**....Respondent**

**STATUS REPORT BY WAY OF AFFIDAVIT OF  
GAURAV ANTIL, ADDITIONAL  
COMMISSIONER-II, MUNICIPAL  
CORPORATION, FARIDABAD ON BEHALF OF  
RESPONDENT NO. 3.**

**MOST RESPECTFULLY SHOWETH:**

I, Gaurav Antil, Additional Commissioner-II on behalf of Commissioner Municipal Corporation, Faridabad being competent to file the present Action Taken Report, do hereby solemnly affirm and declare as under:

1. That the above said Misc. Application was fixed before this Hon'ble Tribunal on 12.01.2026 but as the Graded Response Action Plan (GRAP) has also been in force and during which construction and demolition activities were at halt and due to which only two small religious structures were removed by the enforcement wing of Joint Commissioner Faridabad. The Hon'ble Tribunal accepted the request of this Corporation and adjourned the matter for 20.02.2026



for filing Action Taken Report.

2. That the answering respondent issued repeated directions to all the Joint Commissioner's to comply with the order passed by this Hon'ble Tribunal in true spirit.
3. That thereafter district administration started preparation of the SURAJKUND MELA which was to be organised by the State Government from 31.01.2026 to 15.02.2026 and during this period VVIP movement was started in District Faridabad and people from the various States of India and from the foreign countries also started to visit Mela. The authorities were duty bound to maintain the security of the VVIP and people coming from outside and further to maintain law and order situation in Faridabad, the demolition drive could not be implemented.
4. That Joint Commissioner (Old Faridabad) removed four religious structures after getting assistance of the Police. The report of the Joint Commissioner is attached as **Annexure R-3/A**. However, no action could be taken by the Joint Commissioner, NIT due to agitation made by the general public at large. Report of the Joint Commissioner(T) is attached as **Annexure R-3/B**.
5. That the Joint Commissioner(B) has submitted his report mentioning therein that due to VVIP movement in District Faridabad in connection with Surajkund Fair and requirement to maintain law and order, the proposed action on the said religious structure could not be undertaken. Report of Joint Commissioner(B) is attached as **Annexure R-3/C**.
6. That sincere efforts are being made by the answering respondent to comply with the order passed by the Hon'ble Tribunal as the matter



is related to the removal of religious structure, resistance had to be faced by the concerned Joint Commissioners. The answering respondent hold this Hon'ble Tribunal in the highest esteem and can never think of disobeying the order passed by this Hon'ble Tribunal. It is pertinent to mention to here that now after taking assistance of the district administration/police special demolition drive will be started every week, so that order of the Hon'ble Tribunal be implemented in true spirit.

In view of the submissions made herein above, it is, therefore humbly prayed before this Hon'ble Tribunal to provide two months' more time to comply with the order and submit the report.

Present status report is being submitted for consideration of this Hon'ble Tribunal.

  
 Additional Commissioner  
 Deponent  
 Municipal Corporation  
 Faridabad

**VERIFICATION**

Verified at Faridabad on .....that the contents of above status report are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

I know the Deponent and He/She  
 Signed Print. His/Her Thumbs  
 Impression in my Presence

NOTARY  
 Vinod Kumar  
 Advocate  
 Distt. Faridabad  
 Haryana  
 Regn. 17933  
 APPOINTED BY GOVT. OF

  
 Additional Commissioner  
 Deponent  
 Municipal Corporation  
 Faridabad

19 FEB 2026

ATTESTED AS IDENTIFIED  
  
 Notary Faridabad (Haryana)



Municipal Corporation, Faridabad

B.K. Chowk N.I.T.— 121001, Haryana-India  
Tel. : 0129-2411649, 2411664 Faridabad, 2415549



From

Joint Commissioner (F),  
Municipal Corporation,  
Faridabad.

To

District Attorney,  
Municipal Corporation,  
Faridabad.

Memo No. MCF/JC(F)/2026/

Dated: 18.02.2026

Subject: Submission of Additional Status Report in compliance with directions of the Hon'ble National Green Tribunal in O.A. No. 34 of 2025 titled "Sunil Sharma Vs. State of Haryana & Ors."

In compliance with the directions issued by the Hon'ble National Green Tribunal (Principal Bench, New Delhi) in the matter of Sunil Sharma Vs. State of Haryana & Ors. (O.A. No. 34 of 2025), the following actions and developments are respectfully submitted for your kind information and record: -

1. The Hon'ble Tribunal had directed the Municipal Corporation, Faridabad to file an updated status report regarding the removal of unauthorized religious structures/encroachments situated on public land, particularly on public parks, green belts, and open spaces within the jurisdiction of the Corporation.
2. In pursuance of the said directions, the Municipal Corporation Faridabad initiated the necessary actions. Demolition notices were prepared and formally issued to the concerned unauthorized religious structures on 11/07/2025.
3. Preparations for implementing the demolition were made in accordance with the Hon'ble Tribunal's directions. However, during execution, significant public interference and resistance were encountered at several sites, which made it difficult to proceed with the demolition without risking disturbance to public peace and law and order.
4. After consultation with the law enforcement authorities, it was considered prudent to temporarily defer the demolition drive until adequate police protection and security arrangements could be ensured. The Corporation remains fully committed to implementing the Hon'ble Tribunal's order in its true spirit as soon as proper arrangements are in place.
5. Subsequently, representatives of the concerned religious structures were invited for a meeting. After due consultation, two (02) structures have already been completely shifted/removed. Further, two (02) other religious structures were demolished with the assistance of the police force and in the presence of the Duty Magistrate. Endstt. No. 5793/MB-3 dated 16.02.2026 (copy attached).
6. Further, a comprehensive record of all identified unauthorized religious structures and encroachments on public parks and open areas has been compiled, including their location, nature, and current status. The same is enclosed as Annexure R-1 for reference.

**Municipal Corporation, Faridabad**

B.K. Chowk N.I.T.— 121001, Haryana-India  
Tel. : 0129-2411649, 2411664 Faridabad, 2415549



7. Additionally, in compliance with the directions received from the Director General, "Urban Local Bodies, Haryana, the details of this case and the compliance measures have been Municipal Corporation, Faridabad B.K. Chowk N.I.T.— 121001, Haryana-India Tel : 0129-2411649, 2411664 Faridabad, 2415549 publicly displayed through hoardings installed at the Municipal Corporation Faridabad (Old Faridabad Zone). Photographs evidencing the same have been attached along with Annexure R-1.
8. The Additional Status Report by way of affidavit has accordingly been prepared and submitted before the Hon'ble National Green Tribunal for its kind perusal. It is respectfully submitted that all necessary actions are being undertaken to ensure full compliance with the Hon'ble Tribunal's orders and to address the issue of unauthorized encroachments in accordance with the provisions of the Haryana Municipal Corporation Act, 1994. This is submitted for your kind information and necessary directions, please. Joint Commissioner (F) Municipal Corporation,

Joint Commissioner (F),  
Municipal Corporation,  
Faridabad.

**Enclosures:**

1. Annexure R-1- Details of unauthorized religious structures/encroachments.
2. Annexure R-1- Details of structures shifted from green belt area on.
3. Photographs of hoardings displayed at MCF Building (Old Faridabad Zone)



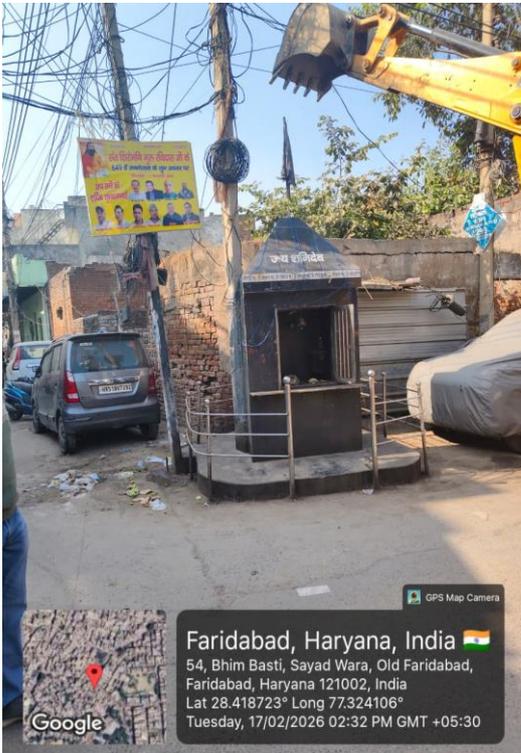
Municipal Corporation, Faridabad  
 B.K. Chowk N.I.T.— 121001, Haryana-India  
 Tel. : 0129-2411649, 2411664 Faridabad, 2415549



Before	After
 <p>52, Saini Rd, Sector 18A, Faridabad, Haryana 121002, India</p> <p>Latitude: 28.416165° Longitude: 77.31984666666668°              Local 11:04:38 AM Altitude 206 meters              GMT 05:34:38 AM Monday, 08.12.2025</p>	
 <p>Dr Bhim Rao Ambedkar Marg, Sector 18A, Faridabad, 121002, Haryana, India</p> <p>Latitude: 28.416168° Longitude: 77.319910°              Local 12:53:35 PM Altitude 206.2 meters              GMT 07:23:35 AM Monday, 12/08/2025</p>	 <p>Dr Bhim Rao Ambedkar Marg, Sector 16, Faridabad, 121002, Haryana, India</p> <p>Latitude: 28.416119° Longitude: 77.320123°              Local 01:29:32 PM Altitude 198.0 meters              GMT 07:56:32 AM Monday, 12/08/2025</p>



**Municipal Corporation, Faridabad**  
 B.K. Chowk N.I.T.— 121001, Haryana-India  
 Tel. : 0129-2411649, 2411664 Faridabad, 2415549



Faridabad, Haryana, India  
 54, Bhim Basti, Sayad Wara, Old Faridabad,  
 Faridabad, Haryana 121002, India  
 Lat 28.418723° Long 77.324106°  
 Tuesday, 17/02/2026 02:32 PM GMT +05:30

Faridabad, Haryana, India  
 54, Bhim Basti, Sayad Wara, Old Faridabad,  
 Faridabad, Haryana 121002, India  
 Lat 28.418717° Long 77.324111°  
 Tuesday, 17/02/2026 02:33 PM GMT +05:30

Faridabad, Haryana, India  
 54, Bhim Basti, Sayad Wara, Old Faridabad,  
 Faridabad, Haryana 121002, India  
 Lat 28.418663° Long 77.32412°  
 Tuesday, 17/02/2026 02:36 PM GMT +05:30

Faridabad, Haryana, India  
 54, Bhim Basti, Sayad Wara, Old Faridabad,  
 Faridabad, Haryana 121002, India  
 Lat 28.41864° Long 77.324157°  
 Tuesday, 17/02/2026 02:43 PM GMT +05:30

## Annexure R-3/B

Memo no:- MCF/AE(B)/2026/182

Date :- 18/02/2026

### डेमोलिशन रिपोर्ट

विषय :- OA. No. 34 of Sunil Sharma Vs. State of Haryana and others''

उपरोक्त विषय के संदर्भ में, माननीय NGT के आदेशानुसार ( in compliance of OA. No. 34 of Sunil Sharma Vs. State of Haryana and others'' ) और माननीय आयुक्त महोदय, नगर निगम फरीदाबाद व संयुक्त आयुक्त श्री, नगर निगम फरीदाबाद के आदेशानुसार माननीय उपायुक्त महोदय से इस कार्यालय के पत्र क्रमांक MCF/AE(B)/2026/32 Date:- 07/01/2026 को ड्यूटी मजिस्ट्रेट की मांग की गई थी। जिसके एवज में माननीय उपायुक्त महोदय कार्यालय के पत्र क्रमांक Endstt. No. 4893/MB-3 Date:- 10/01/2026 को ड्यूटी मजिस्ट्रेट नियुक्त किया गया। इस दौरान कुछ धार्मिक संगठन के लोग काफी भारी मात्रा में इक्कटे हो गये तथा मौके पर कार्यवाही का विरोध प्रदर्शन करने लगे। कार्यवाही स्थल पर लोगों की अत्याधिक भीड़ जमा होन के कारण कार्यवाही नहीं की जा सकी।

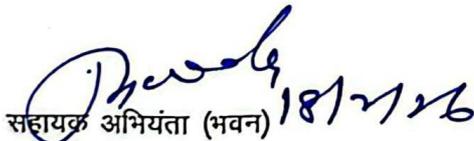
जिन धार्मिक स्थलो को तोड़ा जाना है वे निम्नलिखित हैं:-

1. Durga Mandir, 1A Block, Nathi chowk, NIT, Faridabad
2. Pipleshwar Mahadev Mandir 1G Park, NIT, Faridabad,
3. Shiv Mandir, 2H Park, NIT, Faridabad
4. Shiv Mandir, NH-2 In front of Boys Govt. School, NIT, Faridabad
5. Shani Dev Mandir in front of 2N/13, NIT, Faridabad
6. Shani Mandir, NH-5 Front of Barak, NIT, Faridabad
7. Shri Mata Mandir, 3A Park NIT, Faridabad

रिपोर्ट सूचनार्थ आपके समक्ष प्रस्तुत है।



कनिष्ठ अभियंता (भवन)  
नगर निगम फरीदाबाद

  
सहायक अभियंता (भवन) 18/02/26  
नगर निगम फरीदाबाद

J. C. T.





## O/o District Magistrate, Faridabad

Mini Secretariat, Sector-12, Faridabad

Office Phone:- 0129-2227936, 2226604, Email Id - [dcfbd@hry.nic.in](mailto:dcfbd@hry.nic.in)

### ORDER

In exercise of the powers conferred upon me under section 16 (I) and 17 (II) of THE BHARATIYA NAGARIK SURAKSHA SANHITA, 2023, I, Ayush Sinha, IAS, District Magistrate, Faridabad do hereby appoint Sh. Umesh Kumar, Naib Tehsildar, Badkhal Mob 9211110678 as Duty Magistrate on dated 10.01.2026 as per the Letter No. MCF/AE(B)/2026/32 dated 07.01.2026 received from Commissioner, M.C. Faridabad for maintenance of Law & Order during the removal of illegal Religious Structure (Temple) at 1. Durga Mandir, 1A Block, Nathi Chowk, NIT, Faridabad 2. Pipleshwar Mahadev Mandir 1G Park, NIT, Faridabad 3. Shiv Mandir, 2H Park, NIT, Faridabad 4. Shiv Mandir, NH-2 In front of Boys Govt. School, NIT, Faridabad 5. Shani Dev Mandir in front of 2N/13, NIT, Faridabad 6. Shani Dev Mandir, NH-5 Front of Barak, NIT, Faridabad 7. Shri Mata Mandir, 3A Park, NIT, Faridabad (7 No. of illegal religious structures. )

Sr. No.	Name of Duty Magistrate	Dated	Place
1	Sh. Umesh Kumar, Naib Tehsildar, Badkhal Mob 9211110678	10.01.2026	1. Durga Mandir, 1A Block, Nathi Chowk, NIT, Faridabad 2. Pipleshwar Mahadev Mandir 1G Park, NIT, Faridabad 3. Shiv Mandir, 2H Park, NIT, Faridabad 4. Shiv Mandir, NH-2 In front of Boys Govt. School, NIT, Faridabad 5. Shani Dev Mandir in front of 2N/13, NIT, Faridabad 6. Shani Dev Mandir, NH-5 Front of Barak, NIT, Faridabad 7. Shri Mata Mandir, 3A Park, NIT, Faridabad

**O/o District Magistrate, Faridabad**

Mini Secretariat, Sector-12, Faridabad

Office Phone:- 0129-2227936, 2226604, Email Id - [dcfbd@hry.nic.in](mailto:dcfbd@hry.nic.in)

The Duty Magistrates will exercise the powers of Executive Magistrate vested in them by **THE BHARATIYA NAGARIK SURAKSHA SANHITA, 2023**.

Ayush, Sinha IAS  
District Magistrate  
Faridabad

Endstt. No. 4893 /MB-3 Dated :- 09.01.2026

A copy of the above is forwarded to the following for kind information & necessary action please :-

1. Commissioner of Police, Faridabad. He is requested to provide adequate police force with lady police as per letter no. Letter No. MCF/AE(B)/2026/32 dated 07.01.2026 received from **Commissioner, M.C. Faridabad**.
2. Commissioner, M.C. Faridabad
3. SDM, Faridabad/Ballabgarh/Badkhal.
4. Joint Commissioner (T) M.C. Faridabad vide their office letter no. MCF/AE(B)/2026/32 dated 07.01.2026. He shall ensure that to follow all the directions of Hon'ble Supreme Court of India and there is no stay on such proceedings and would ensure that due process is being followed.
5. Tehsildar, Faridabad/Ballabgarh/Badkhal.
6. Sh. Umesh Kumar, Naib Tehsildar, Badkhal Mob 9211110678 as a Duty Magistrate on 10.01.2026. He is also directed to submit the factual report after completion of work within 2 days positively.
7. PA to DM & CTM/PLA.

  
for District Magistrate,  
Faridabad



**Municipal Corporation, Faridabad**

B.K. Chowk N.I.T.- 121001, Haryana-India  
Tel. : 0129-2411649, 2411664 Faridabad, 2415549



From

Joint Commissioner (T),  
Municipal Corporation,  
Faridabad.

To

District Attorney,  
Municipal Corporation,  
Faridabad.

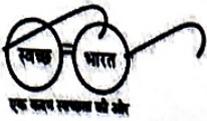
Memo No. MCF/AE (B)/2026/ 183

Dated: 18.02.2026

**Subject: OA No. 34 of Sunil Sharma Vs. State of Haryana and Others.**

In compliance with the letter received from your office, the Action Taken Report (ATR) is enclosed herewith for your kind information and for taking further necessary action.

Joint Commissioner (T),  
Municipal Corporation,  
Faridabad.



**Municipal Corporation, Faridabad**  
B.K. Chowk N.I.T Faridabad - 121001, Haryana-India  
Tel. : 0129-2411649, 2411664, 2415549  
Fax : 0129-2416465



## Annexure R-3/C

From,

Joint Commissioner (B),  
Municipal Corporation,  
Faridabad

To,

District Attorney,  
Municipal Corporation,  
Faridabad

Memo No. MCF/JCB/2026/148

Dated: 19/02/26

Sub: O.A. No.-34, Sunil Sharma Vs State of Haryana and Ors.

In context to the subject cited matter, it is intimated that compliance report pertaining to the said matter was previously forwarded to District Attorney, Municipal Corporation Faridabad vide this office memo no MCF/JCB/2025/3451 dated 17/07/2025. A copy of same is attached herewith for information and necessary action.

Furthermore, in compliance with the Hon'ble Court's order regarding the demolition of unauthorised religious structure, demolition notices were duly issued and necessary preparations were made by the Municipal Corporation Faridabad to implement the directive. However, due to significant public interference and resistance at the sites, the demolition activity could not be carried out as planned. The situation posed serious challenges to maintain public order and peace in the areas.

Subsequently, owing to VVIP movement in District Faridabad in connection with the Surajkund Fair and the requirement to maintain law and order, the proposed action on the said religious structure could not be undertaken.

Thereafter, this office requested the appointment of a Duty Magistrate to carry out the demolition of the religious structure situated in the parks/green belt area at Sector-3, Ballabgarh, Faridabad, vide Letter No. MCF/Enf./2026/234 dated 18.02.2026.

In view of the prevailing circumstances, it was deemed prudent to defer the action temporarily to prevent any law-and-order issues, The Municipal Corporation Faridabad remains committed to implement the Hon'ble Court's order in full and will proceed with the demolition once adequate security arrangements and preventive measures are in place to ensure safe and peaceful execution of the directive.

Encls : As Above.

  
Joint Commissioner (B),  
Municipal Corporation,  
Faridabad.

From,

Joint Commissioner (B),  
Municipal Corporation,  
Faridabad

To,

District Attorney,  
Municipal Corporation,  
Faridabad

Memo No. MCF/JCB/2025/  
Dated: 27-10-25 3698

Sub: O.A. No.-34, Sunil Sharma Vs State of Haryana and Ors.

In context to the subject cited matter, it is intimated that compliance report pertaining to the said matter was previously forwarded to District Attorney, Municipal Corporation Faridabad vide this office memo no MCF/JCB/2025/3451 dated 17/07/2025. A copy of same is attached herewith for information and necessary action.

Furthermore, in compliance with the Hon'ble Court's order regarding the demolition of unauthorised religious structure, demolition notices were duly issued and necessary preparations were made by the Municipal Corporation Faridabad to implement the directive. However, due to significant public interference and resistance at the sites, the demolition activity could not be carried out as planned. The situation posed serious challenges to maintain public order and peace in the areas.

In view of the prevailing circumstances, it was deemed prudent to defer the action temporarily to prevent any law-and-order issues, The Municipal Corporation Faridabad remains committed to implement the Hon'ble Court's order in full and will proceed with the demolition once adequate security arrangements and preventive measures are in place to ensure safe and peaceful execution of the directive

Encls : As Above.

Joint Commissioner (B),  
Municipal Corporation,  
Faridabad.

Memono- MCF/ENF/2025/799  
Dated -24/10/2025

## "सार्वजनिक सूचना"

सर्वसाधारण को सूचित किया जाता है कि माननीय सर्वोच्च न्यायालय द्वारा भारत संघ बनाम गुजरात राज्य एवं अन्य विशेष अपील (सी) संख्या 8519/2006 में दिनांक 29.09.2009 को पारित आदेश के अनुसार यह निर्देशित किया गया है कि उक्त तिथि के बाद किसी भी सार्वजनिक सड़क, पार्क या अन्य सार्वजनिक स्थलों पर मंदिर, चर्च, मस्जिद, गुरुद्वारा आदि के रूप में कोई भी अनाधिकृत निर्माण नहीं किया जाएगा और न ही इसकी अनुमति दी जाएगी।

दिनांक 31.01.2018 के आदेश द्वारा कार्यान्वयन की निगरानी एवं रिपोर्ट प्रस्तुत करने के निर्देशों के अनुपालन में, मामलों को प्रभावी रूप से निपटाने हेतु संबंधित उच्च न्यायालय को प्रेषित किया गया है। उपरोक्त उच्चतम न्यायालय के आदेशों के अनुपालन में यह निर्देशित किया जाता है कि कोई भी अनाधिकृत धार्मिक निर्माण जैसे कि स्ट्रक्चर / भवन, जो सरकारी भूमि, ग्रीन बेल्ट, सरकारी पार्क, सड़क, फुटपाथ आदि पर स्थित हैं, उन्हें तुरंत प्रभाव से स्वयं हटा लिया जाए अन्यथा, सक्षम प्राधिकारी द्वारा उन्हें विधिक कार्रवाई करते हुए तोड़-फोड़ कर हटाया जाएगा, जिसकी संपूर्ण जिम्मेदारी संबंधित संस्था के प्रबंधन एवं अनुयायियों की होगी।

इसके अतिरिक्त, संबंधित व्यक्तियों के विरुद्ध दंडात्मक कार्रवाई एवं न्यायालय के आदेशों की अवमानना की प्रक्रिया भी प्रारंभ की जाएगी।

  
संयुक्त आयुक्त  
नगर निगम फरीदाबाद  
बल्लबगढ़ जोन।



From

Joint Commissioner (B)  
Municipal Corporation,  
Faridabad.

To

District Attorney,  
Municipal Corporation,  
Faridabad.

Memo No : MCF/JCB/2025/3451

Dated : 17-7-2025

Sub : OA No.-34. Sunil Sharma Vs State of Haryana and Ors.

In context to the subject cited matter, the requisite information is as under :-

Sr. No	District Name	MC Name	Unauthorized construction in the name of Temple, Church, Mosque or Gurudwara etc. on public street, public park or other public place belonging to The municipality	Detail of religious place along with total area occupied by them (Sq. m)	Dates from which these construction Are Established	What legal action has been initiated for removal of said illegal encroachment along with detail	Timeframe for the removal of illegal encroachment
01	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Ram Temple	Park Near H. No 231/22 (9.2 Sq m) approx.	2000	NIL	In due course of time
02	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Mahadev Temple	Park Near H. No 1115/23A (140 Sq m) approx.	2010	NIL	In due course of time
03	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Radha Krisan Temple & Shri Guru Singh Sahib Gurudwara	Deendayal Park (Big Park) Sec-22-23 (238 Sq m) approx.	1990	NIL	In due course of time

04	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Neelkanth Temple	Park near H. No 1736 Sector 23A ( 272 Sq m) approx.	2001	NIL	In due course of time
05	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Temple	Park Near H. no 512/3 (9.2 Sq m) approx.	2015	NIL	In due course of time
06	Faridabad	Municipal Corporation Faridabad	Temple	Park Near H. no 5220/3 (9.2 Sq m) approx.	2020	NIL	In due course of time
07	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Shiv Temple	Park Near H. no 6110/3 (104 Sq m) approx.	2018	NIL	In due course of time
08	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Ram Temple	Park Near H.no 215/3 (27.8 Sq m) approx.	2018	NIL	In due course of time
09	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Temple	Park Near H. no 6467/3 ( 41 Sq m) approx.	2015	NIL	In due course of time
10	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Temple	Park Near H. no 3007/3 (148 Sq m) approx.	2010	NIL	In due course of time
11	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Store, Shri Shani Dev Temple	Khasr No :131/3&4 Tirkha Colony Park (148 Sq m) approx.	2019	NIL	In due course of time
12	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shiv Parvati Temple	Hardware to Sohna T-point greenbelt near Indian Oil Petrol pump (186 Sq m) approx	2023	NIL	In due course of time



13	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Hanuman Temple	Hardware to Sohna T-point greenbelt in front of deendayal park (58 Sq m) approx.	1970	NIL	In due course of time
14	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Temple	Hardware to Sohna T-point greenbelt in front of plot no 151 sector 24 (37 Sq m) approx.	2019	NIL	In due course of time
15	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Masjid	Hardware to Sohna T-point greenbelt in front of plot no 153 sector 24 (37 Sq m) approx.	2020	NIL	In due course of time

Furthermore, directions were issued by the Director General, Urban Local Bodies, Haryana, to place the hoarding of information related to the connected case on the municipal office building.

It is submitted that the hoarding of the same has been placed on the Municipal Corporation Faridabad, Ballabgarh Zone, building in compliance with the aforementioned directions. A photograph of the same is attached herewith for your kind information and necessary action.

*[Signature]*  
Joint Commissioner (B)  
Municipal Corporation,  
Faridabad.

**NOTE :** The sector are won't have any khasra number assigned. The 14 out of 15 parks of ballabgarh zone falls in sector area except sr. no-14, khasra number for the same has been mentioned in the above information.

## “सार्वजनिक सूचना”

सर्व साधारण को सूचित किया जाता है कि माननीय सर्वोच्च न्यायालय ने भारत संघ बनाम गुजरात राज्य एवं अन्य के रूप में विशेष अपील (सी) संख्या 8519/2006 में पारित दिनांक 29.09.2009 के आदेश के तहत निर्देश दिया कि उस तिथि के बाद सार्वजनिक सड़कों, सार्वजनिक पार्कों या सार्वजनिक स्थानों आदि पर मंदिर, घंघ, मस्जिद या गुरुद्वारा आदि के नाम पर कोई अनाधिकृत निर्माण नहीं किया जाएगा या अनुमति नहीं दी जाएगी और प्रारंभिक रूप से रिपोर्ट मांगने और कार्यान्वयन की निगरानी के बाद दिनांक 31.01.2018 के आदेश के तहत मामलों को उभारी तरीके से अपने आदेशों के कार्यान्वयन को सुनिश्चित करने के लिए संबंधित उच्च न्यायालय को भेज दिया है।

उच्च आदेशों के पालन में सरकारी भूमि, ग्रीन बेल्ट सरकारी पार्क, सड़क, फुटपाथ इत्यादि पर बने अवैध संस्थान स्ट्रक्चर, भवन आदि को तुरंत प्रभाव में हटा लें अन्यथा संबंधित सक्षम प्राधिकारी द्वारा कानूनी कार्रवाई करते हुए उपरोक्त भवनों को तोड़-फोड़ कर हटा दिया जाएगा, जिसमें होने वाले हजां खर्चा के लिए उपरोक्त संस्थानों को चलाने वाले अनुयायी स्वयं जिम्मेवार होंगे। इसके अतिरिक्त संबंधित के विरुद्ध दंडात्मक एवं न्यायालय के आदेश की अवमानना की कार्रवाई भी अमल में लाई जाएगी।

आर्युक्ता, नगर निगम  
फरीदाबाद